

Central Administrative Tribunal
Principal Bench

R.A. No. 121 of 2001
in
O.A. No. 2028 of 1997

(12)

New Delhi, dated this the 20th March, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALI, MEMBER (J)

In the matter of:

Surender Lal Oberoi .. Review Applicant

Versus

Union of India and Ors. .. Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. None of the grounds contained therein
brings it within the scope and ambit of Section
22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C.
under which alone any orders/decision of the Tribunal
can be reviewed.

3. R.A. is rejected.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)
'gk'

S.R. Adige
(S.R. Adige)
Vice Chairman (A)